

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 306 OF 2019 & IA No. 1148 OF 2019 & IA No. 1231 OF 2019

Dated: 3rd October, 2019

Present:
Hon'ble Mrs. Justice Manjula Chellur, Chairperson
**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

Teesta Urja Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) : Anand K. Ganesan
Swapna Seshadri for R2 & R3
Tabrez Malawat for R4
Shri Venkatesh
Vikas Maini for R5
Ashok Rajan for R6 & R7
Suparna Srivastava
Sanjna Dua for R9
Ravi Kishore
Raj Shreechandar for R11

ORDER

Admit.

Reply shall be filed within six weeks. Thereafter, rejoinder shall be filed within three weeks.

List the matter on **21.01.2020.**

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

